

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR.JUSTICE GOPINATH.P.

TUESDAY, THE 15TH DAY OF MAY, 2020/25TH VAISAKHA, 1942

W.P(C) NO.9983 OF 2020

PETITIONER :

RAHIYANATH,
AGED 40 YEARS,
W/O LATE MUHAMMAD ASHRAF,
YARTHUMKANDI HOUSE,
A.R. NAGAR, KUNNUMPURAM,
MALAPPURAM DISTRICT.

BY ADV. M R SASITH PANICKER

RESPONDENTS :

1. THE REGIONAL TRANSPORT OFFICER,
SUB-REGIONAL TRANSPORT OFFICE,
THIRURANGADI, MALAPPURAM DISTRICT.
PIN - 676 306

2. SHIHABUDEEN A.P.,
S/O MUHAMMAD HAJI,
YARTHUMKANDI HOUSE,
A.R.NAGAR,
KUNNUMPURAM,
MALAPPURAM DISTRICT.
PIN - 676 305

R1 BY VINITHA.B. GOVERNMENT PLEADER

R2 BY

THIS WRIT PETITION HAVING COME UP FOR ADMISSION ON 15.05.2020, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING :

ORDER

The petitioner had approached this Court through W.P.(C)No.9846/2020 raising as similar grievance regarding another vehicle. I had disposed of the same on 12.5.2020 directing the Regional Transport Officer to take a decision on the representation filed by the petitioner. There was a further direction that the authenticity of the documents may also be considered by the Regional Transport Officer considering the fact that the allegation of the petitioner was that the vehicles had been transferred using forged signature etc. When the above writ petition was taken on 15.5.2020, the learned Government Pleader, on instructions, submits that the Regional Transport Officer had already disposed of the representation, which was the subject matter of the direction in W.P.(C)No.9846/2020 as also the representation which is the subject matter of the present writ petition.

In such circumstances, I do not deem it appropriate to dispose of this writ petition and I direct that the same shall be listed after vacation for consideration.

GOPINATH, P. , JUDGE

APPENDIX

PETITIONER'S EXHIBITS :

EXT.P1 : TRUE COPY OF THE REGISTRATION DETAILS OF THE
VEHICLE BEARING REGISTERED NUMBER KL 58 L 4100

EXT.P2 : TRUE COPY OF THE FIR REGISTERED AS CRIME NO.
52/2020 OF THIRURANGADI POLICE STATION DATED
20.01.2020

EXT.P3 : TRUE COPY OF THE ORDER PASSED BY THE HON'BLE
JUDICIAL FIRST CLASS MAGISTRATE COURT-I AT
PARAPPANANGADI IN CMP NO. 876/2020 DATED
10.02.2020

EXT.P4 : TRUE COPY OF THE REPRESENTATION SUBMITTED BY
THE PETITIONER TO THE 1ST RESPONDENT DATED
22.02.2020

RESPONDENTS' EXHIBITS : NIL

TRUE COPY

PS TO JUDGE